

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/279/2021

This the 19th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Irshad Ahmad Bhat; Aged 30, S/o Gh. Mohd Bhat, R/o Kuch Mulla Tral District Pulwama.

.....Applicant

(Advocate:- Mr. M. Ashraf Wani)

Versus

1. Union Territory through Financial Commissioner, Home Department, J&K-190001
2. Director General, Fire and Emergency Services J&K, Srinagar-190001
3. Joint Director, Fire and Emergency Services J&K, Srinagar-190001.
4. Chairman Departmental Recruitment Board Fire and Emergency Services, J&K for making recruitment various post in terms of advertisement notice No. 1 of 2013, dated 12.03.2013-190001
5. Taseem Majed, Aged 28, Abdul Majeed Bhat, R/o Bandipora, C/o Director General, Fire and Emergency Services J&K, Srinagar-190001

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that the applicant is aggrieved of his exclusion from the post of Fireman Driver selected pursuant to the Advertisement Notice No. 1 of 2013, dated 12.03.2013.

2. Learned counsel for the applicant further submits that the applicant had preferred representation to the respondent, however, the respondents have not taken a decision on the same till date. He further submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the representation preferred by the applicant and decide the same by passing a reasoned and speaking order within a stipulated time frame.





3. We have heard Mr. M. Ashraf Wani, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. and perused the records.

4. Looking to the facts and circumstances of the case, we feel that there is no use keeping the O.A. pending and the same is disposed of by giving a direction to Respondent No. 2 i.e., Director General, Fire and Emergency Services J&K, Srinagar to decide the representation preferred by the applicant (Annexure No. A-4) by passing a reasoned and speaking order within a period of one month from the date of receipt of certified copy of this order. While taking a decision the respondents would also consider the record of the applicant.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no order as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)